

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 5th day of May 1997.

Original Application no. 1054 of 1994.

Hon'ble Mr. T.L. Verma, Judicial Member  
Hon'ble Mr. S. Dayal, Administrative Member.

Roop Singh, S/o Late Shri Daulat Ram, Ticket no. 3130,  
Mazdoor C.O.D. Agra Fort Sub Depot Central Ordinance  
Depot, Agra Residence of Udha Ka Nagla Post Office,  
Dhanauli Distt Agra.

.... Applicant

C/A Sri A.P. Srivastava

Versus

1. Union of India through Secretary Ministry of Defence,  
New Delhi.
2. Director General of Ordinance, Services, Army Head  
Quarter, M.G.O. Branch, New Delhi.
3. The Commandant Central Ordinance Depot, Agra.

.... Respondents

C/R Sri Ashok Mohiley.

ORDER (Oral)

Hon'ble Mr. T.L. Verma, Member-J.


This application has been filed for issuing  
direction to the respondents not to initiate de novo inquiry

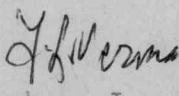
against the applicant and treated the inquiry report submitted by Major R.P.S. Rai as final and not to adopt coercive method to harass the applicant and to make payment of his entire dues including arrears of salary for the period during which he was under suspension.

2. After pleadings of the parties were completed the respondents have filed Misc. Appl. no. 515 of 1997. In para 8 and 9 of this Misc. Appl., it has been stated, that the report submitted by Major R.P.S. Rai has been accepted and the charges formed against the applicant have been dropped.

3. As a necessary corollary to that the applicant will under rules become entitled to pay and allowances for the entire period during which he was under suspension and other consequential benefits which would have accrued to him had he not been put under suspension. In this view of the matter the reliefs claimed by the applicant have been granted by the respondents.

4. In view of the above this petition has become infructuous and the same is accordingly dismissed. Parties to bear their own costs.

  
Member-A

  
Member-J

/pc/